

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

C.P.(IB)139/MB/2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **KARBAN TRADERS V/s VIPUL**
KISHORKUMAR PAREKH

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)139/MB/2024

- 1) Mr. Hrushi Shah, Ld. Counsel for the Resolution Professional is present.
None present for the Petitioner and Respondent, when the matter is called out.
- 2) Ld. Counsel for the Resolution Professional informs that a copy of the Company Petition has not yet been received from the Registry. This Bench notices that a copy of this Company Petition and other documents is already available with the Financial Creditor; hence, Resolution Professional shall approach the Financial Creditor for the Copy of the Petition and other documents. However, Counsel for the Resolution Professional seeks some time to file Report. Time is allowed.

- 3) Resolution Professional shall file and place on record their Report well before the adjourned date, by way of an Interlocutory Application.
- 4) Stand over to 07.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare